

[Shri Veerendra Patil]

in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Welfare Board for Seafarers, subject to the other provisions of he said Rules.

MR. DEPUTY-SPEAKER: The question is:

"That in pursuance of rule 4(h) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as member of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules."

The motion was adopted.

(ii) COURT OF THE UNIVERSITY OF DELHI

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): I beg to move:

"That in pursuance of sub-clause (xix) of clause (1) of Statute 2 of the Statutes of the University of Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct two members from among themselves to serve as members of the Court of the University of Delhi. The members so elected shall not be the employees of the University of Delhi or of a recognised College or Institution of that University."

MR. DEPUTY-SPEAKER: The question is:

"That in pursuance of sub-clause (xix) of clause (1) of Statute 2 of the Statutes of the University of Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi. The members so elected shall not be the employees of the University of

Delhi or of a recognised College or Institution of that University."

The motion was adopted.

14.31 hrs.

BUSINESS ADVISORY COMMITTEE

EIGHTEENTH REPORT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUB-BAIAH): I beg to move:

"That this House do agree with the Eighteenth Report of the Business Advisory Committee presented to the House on the 26th August, 1981."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Eighteenth Report of the Business Advisory Committee presented to the House on the 26th August, 1981."

The Motion was adopted.

14.32 hrs.

MATTERS UNDER RULE 377

(i) NEED FOR A PROBE INTO ALLEGED SUPPLY OF EXPERID DATE MEDICINES TO A PATIENT IN N.D.M.C. HOSPITAL, MOTI BAGH

श्री बौलत राम सारण: (चुरु) :
नियम 377 के अधीन सदन के सम्मुख एक गम्भीर मुसला रखना चाहता हूँ जिससे इस सदन को यह विदित होगा कि देश के ग्राम नागरिकों के स्वास्थ्य और चिकित्सा में सम्बन्धित लोग और दवाओं की निर्माता कम्पनी इंडियन ड्रग्स एण्ड फार्मास्यूटिकल्स लिमिटेड किस प्रकार लापरवाही और गैर-जिम्मेदारी बरतती है जिससे कि रोगी का जीवन खतरे में पड़ सकता है।

नई दिल्ली म्युनिसिपल बमेटी मोती बाग अस्पताल की मोबाइल डिसपेंसरी द्वारा एक रोगी को डाक्टर द्वारा पर्ची में टेढ़ा-साइकिल कैंपूल एक प्रतिदिन के हिसाब से